

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**R.O.C. NO: 2665/2022-B.Spl.**

**DT: 01.07.2022**

**C I R C U L A R**

**SUB:** Judicial Officers - Judicial Officers visiting Hon'ble the Chief Justice/Hon'ble Judges on official purposes and seeking prior permission/appointment to meet the Hon'ble the Chief Justice/Hon'ble Judges to discuss official matters – Further instructions – Issued.

\*\*\*

**REF:** 1. High Court's Circular Roc. No. 3240/84-B.Spl. (5), Dt.6.7.1984.  
2. High Court's Circular Roc. No. 3978/93-B.Spl., Dt.12.3.1993.  
3. High Court's Circular Roc. No. 4052/95-B.Spl., Dt.18.8.1995.  
4. High Court's Circular Roc. No. 4053/95-B.Spl., Dt.18.8.1995.  
5. High Court's Circular Roc. No. 4399/2001-B.Spl., Dt.22.5.2001.  
6. High Court's Circular Roc. No. 5108/2004-B.Spl., Dt.6.8.2004.  
7. High Court's Circular Roc. No. 5108/2004-B.Spl., Dt.5.10.2004.  
8. High Court's Circular Roc. No.5188/2013-B.Spl., Dt.13.08.2013.

\*\*\*\*

Earlier, elaborate instructions have been issued to all the judicial officers working in the State, deprecating the practice of the visit of the judicial officers either to the office of the Hon'ble the Chief Justice/Hon'ble Judges or to the residence, seeking their Lordships audience for personal and official purpose, without prior appointment in that behalf.

The High Court while holding the said instructions intact and in tune with the model code of conduct issue the following instructions in addition to the earlier instructions issued under references 1 to 8 cited for its strict adherence and compliance with by all the judicial officers.

- No judicial officer shall receive, see off or visit the visiting Hon'ble the Chief Justice/Hon'ble Judges, during court hours, unless called for official purposes.

**contd...2**

- No arrangements for any private trip/visit, including a religious place being made by the Hon'ble the Chief Justice/Hon'ble Judges shall be made by any Judicial Officer on personal capacity.
- No function shall be organized by the Judicial Officer(s) during the visit of the Hon'ble the Chief Justice/Hon'ble Judges barring official functions being organized on written instructions.
- No Judicial Officer or Court employee shall offer or provide any gift or hospitality in his personal capacity to the Hon'ble the Chief Justice/ Hon'ble Judges.
- No judicial officer, at any point of time and for any purpose, shall visit the residence of the Hon'ble the Chief Justice/Hon'ble Judges, without prior permission.
- In case, any Judicial Officer intends to visit the Hon'ble the Chief Justice/Hon'ble Judges to ventilate their grievance, if any, they shall inform the same in writing to the respective Principal District Judge/Unit Head. In turn, the respective Principal District Judge/Unit Head shall inform the Registrar General, High Court for the State of Telangana and the Registrar General shall try to resolve the issue at Registry level and in case of necessity the later shall take an appointment of the Hon'ble the Chief Justice/ Hon'ble Judge, as the case may be, through their Personal Secretaries.

- No judicial officer shall directly address their representations, if any, to the Hon'ble the Chief Justice/Hon'ble Judges. But, they are at liberty to address such representations, if they so wish, to the Registrar/s, through respective Unit Heads for appraisal of the same to their Lordships.

Therefore, all the judicial officers working in the State are hereby instructed to follow the above instructions scrupulously any deviation will be viewed as misconduct rendering them for disciplinary action.

**NOTE: a) Receipt of this circular may please be acknowledged.**

- b) The Principal District and Sessions Judges / Unit Heads are requested to communicate this circular to all the Judicial Officers working in their respective Units.**

  
**REGISTRAR (VIGILANCE)**

**To**

1. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before Their Lordships kind perusal).
2. The Personal Secretaries to the **Registrars**, High Court for the State of Telangana at Hyderabad (for placing before the Registrars for information).
3. The Chief Judge, City Civil Court, Hyderabad.
4. The Chief Judge, City Small Causes Court, Hyderabad.
5. The Metropolitan Sessions Judge, Hyderabad.
6. The Principal Special Judge for CBI Cases at Hyderabad.
7. The Director, Telangana State Judicial Academy, Secunderabad.
8. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
9. The Secretary, Telangana High Court Legal Services Committee, High Court, Hyderabad
10. All the Prl. District and Sessions Judges/Unit Heads in the State.
11. The Section Officer, Special Officers Section, High Court for the State of Telangana at Hyderabad (for codification)

\*\*\*\*\*